

OPEN COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
ADDITIONAL BENCH AT ALLAHABAD

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Allahabad : Dated this 8th day of March, 1996

Original Application No. 637 of 1986

District : Allahabad

CORAM:-

Hon'ble Mr. Justice B.C. Saksena, V.C.

Hon'ble Mr. S. Das Gupta, A.M.

Prem Lal Bahl S/o Sri R.L. Bahl

C/o Sri V.K. Barman, Advocate

9-B, Sapru Road, Allahabad.

(By Sri RK Nigam, Advocate)

..... Applicant

Versus

1. Divisional Railway Manager,  
Northern Railway, Allahabad
2. Chier Personnel Officer, Northern Railway,  
Allahabad.
3. Sr. Divisional Electrical Engineer (ESO), N.R.  
Allahabad.
4. Sr. Divisional Personnel Officer, N.R. Allahabad.  
(By Sri D.C. Saxena, Advocate)

..... Respondents

O R D E R (O\_r\_a\_l)

By Hon'ble Mr. B.C. Saxena, V.C.

Through this O.A. filed under Section 19 of the Administrative Tribunal Act, 1985, the applicant had initially sought a relief for a direction to the opposite parties to pay him a sum of Rs. 950/-: The said relief was subsequently deleted through an ~~additional written statement~~ <sup>amendment</sup>. The respondents filed a copy of the order in O.A. No. 38/87 in which the applicant had filed seeking the same relief. The O.A. No. 38/87 <sup>was</sup> allowed by the order dated 27-9-1988. The relief that remains is for

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a direction to the respondents to implement restructuring in the category of Group 'C' and 'D' Staff in the Northern Railway, Allahabad in pursuance of the Railway Board letter dated 16-11-1984. As far as this relief is concerned, we find that in the counter affidavit it has been indicated that the matter is under consideration of the Railway Board and is also subjudice on account of certain stay orders by the Court. Neither the particular case in which the said interim order was granted has been specified nor the learned counsel for the respondents is in a position to indicate the final outcome of the said ~~fact~~ <sup>case</sup> or the decision which may have been received by the Railway Authorities from the Railway Board. The applicant has also retired and when the case was called out his Counsel did not appear. In the circumstances, we dispose of the OA with the direction that the respondents shall implement the decision, if any, received from the Railway Board on the question of restructuring of the Group 'C' and 'D' Staff, in pursuance of the Railway Board letter indicated hereinabove. In case, according to the decision which the Railway Board may have taken pursuant to the interim order or may take ~~if~~ the applicant becomes entitled to any benefit arising therefrom, the respondents shall give the same benefit to the applicant. Suitable adjustment, if any, ~~are~~ <sup>may be made</sup> called for ~~since in 1986 when the OA was filed, his~~ <sup>BC</sup> age was indicated as 50 years. With the above observation, the O.A. is disposed of. There shall, however, be no order as to costs.

*WL*  
Member (A)

*BC*  
Vice Chairman

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